

GOVERNMENT BILLS

The Orissa (Alteration of Name) Bill, 2010

and

***The Constitution (One Hundred and Thirteenth
Amendment) Bill, 2010***

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I move:

“That the Bill to alter the name of the State of Orissa, as passed by Lok Sabha, be taken into consideration.”

Sir, I also move:

“That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration.”

Sir, the Legislative Assembly of Orissa adopted a resolution on the 28th August, 2008 that the name of the State specified as Orissa in the First Schedule of the Constitution be changed as Odisha and the translation of the word Odisha in Hindi language should be revised as ओड़िशा as also to change the name of the language of the State. The Government of Orissa has also requested the Central Government to take further necessary steps to alter the name of the State in English and Hindi translation as Odisha. Government of India decided to accept the request of the Legislative Assembly of Orissa and the State Government. The Orissa (Alteration of Name) Bill, 2010 seeks to alter the name of the State of Orissa to the State of Odisha and its Hindi translation as ओड़िशा by amending the relevant provisions of the Constitution and also providing for consequential provisions.

Sir, I commend firstly the Orissa (Alteration of Name) Bill, 2010, as passed by the Lok Sabha. I also commend the Constitution (One Hundred and Thirteenth Amendment) Bill, 2010, as passed by the Lok Sabha to this august House for consideration and passing. There is an official amendment to change the year from 2010 to 2011, which I will move at the appropriate time.

The questions were proposed.

श्री रुद्रनारायण पाणि (उड़ीसा): धन्यवाद उपसभापति महोदय। यह एक सहमति वाला विधेयक है और इसमें नाम का परिवर्तन होना है। नाम में परिवर्तन होने का कारण यह है कि हिन्दी और इंग्लिश, दोनों में इसके नाम के उच्चारण में अंतर था। पिछले ९ नवम्बर को यह विधेयक लोक सभा में पारित हो गया और परिवर्तन तथा संशोधनों वाले इस विधेयक में संविधान संशोधन का एक महत्वपूर्ण काम है। इसके लिए सहमति के आधार की आवश्यकता है तथा इसके लिए माननीय सदस्यों की उपस्थिति हेतु यहाँपर पार्टियों की ओर से whip भी दिया गया है।

महोदय, 9 नवम्बर, जो कि पिछले सत्र का पहला दिन था, उस दिन यह विधेयक लोक सभा में सहमति से पारित हो गया, लेकिन उसके बाद पूरा का पूरा सत्र किस कारण बाधित हुआ, यह सबको पता है।...*(व्यवधान)*...

श्री उपसभापति: आप बिल पर बोलिए। ...*(व्यवधान)*... पाणि जी। ...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: महोदय, इसीलिए इस विधेयक को इस सत्र के आखिरी दिन लाया गया है। अगर इसको राज्य सभा में इस सत्र के पहले दिन लाया जाता तो शायद एक whip issue होता।...*(व्यवधान)*... सर, मुझे बोलने के लिए अक्सर बहुतकम मौका मिलता है।...*(व्यवधान)*... आज जब मौका मिला है, तो मैं कम से कम दो-तीन मिनट में अपनी बात कहूँगा। सर, मैं आपका संरक्षण चाहता हूँ।...*(व्यवधान)*...

श्री उपसभापति: आप इनसे रिक्वेस्ट कर लीजिए।

श्री रुद्रनारायण पाणि: मैं सबसे अनुरोध करता हूँ, मैं सबसे निवेदन करता हूँ। हमारी दूसरी, तीसरी पार्टीज के मित्रगण ऐसामत सोचें कि कहीं मैं लालकृष्ण आडवाणी खड़ा हो गया हूँ और सब लोग ऐसे ही तुरंत विरोध करना शुरू कर देते हैं।

श्री वी. हनुमंत राव (आंध्र प्रदेश): सर, ...*(व्यवधान)*...

श्री उपसभापति: हनुमंत राव जी, प्लीज़। ...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: सर, यह विधेयक उड़ीसा विधान सभा में 28 अगस्त, 2008 को पारित हुआ। इस विधेयक को यहाँ पारित कराने में दो-तीन साल से ज्यादा समय लग गया। इसके बारे में हम यह निश्चित रूप से कह सकते हैं कि हमारा स्टेट एक पूअर स्टेट है जिसके प्रति केन्द्र का अवहेलना का भाव है इससे यह प्रकट होता है। ...*(समय की घंटी)*...

एक तो इससे केन्द्र सरकार का neglect करने का भाव प्रकट होता है और दूसरा वहाँ पर जो स्टेट गवर्नमेंट बैठी है, वह भी एक प्रकार का फोरम है, उसकी competence का भी सवाल है ...*(व्यवधान)*... मैं इतना जरूर कहूँगा कि वहाँ जो मुख्य मंत्री जी बैठे हैं, उनका नाम “न” से शुरू होता है, जैसे हमारे गुजरात के पश्चिमी किनारे में नरेन्द्र भाई हैं, उसी प्रकार से पूर्वी किनारे में ये मुख्य मंत्री जी हैं, जिनका नाम “न” से शुरू होता है, मैं उनको नसीब वाला कह सकता हूँ, वे नसीब वाले हैं, इसलिए कि जब केन्द्र में कांग्रेस के नेतृत्व वाली सरकार द्वारा भ्रष्टाचार हो रहा है।...*(व्यवधान)*... स्टेट में जो incompetence है।...*(व्यवधान)*...

श्री उपसभापति: रामचन्द्र खूँटिआ जी, आप बोलिए।...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: उपसभापति जी, अभी मैं इतना कह सकता हूँ कि they may say that they are non-BJP Government; they may say that they are non-NDA Government, but they should not be a non-performing Government. ...*(Interruptions)*... Sir, the Government in Orissa ...*(Interruptions)*...

श्री उपसभापति: आप क्या बात कर रहे हैं।...*(व्यवधान)*... It has nothing to do with the subject. ...*(Interruptions)*...

श्री रुद्रनारायण पाणि: मैं आप लोगों के पक्ष में कह रहा हूँ, सुनिए तो सही ...*(व्यवधान)*... उड़ीसा की जो सरकार है, वह सरकार non-performing है, वह सरकार अपने आपको non-UPA सरकार कहती है। वह non-UPA हो सकती है, लेकिन वह non-performing सरकार नहीं होनी चाहिए।...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Now, Shri Rama Chandra Khuntia. ...*(Interruptions)*... Mr. Pany, please sit down. आप बैठिए...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: सर, बिल में जो है, वह तो सभी लोग जानते हैं...*(व्यवधान)*...

श्री उपसभापति: यह बिल केवल name change करने के बारे में है आप क्या डिबेट कर रहे हैं? ...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: उपसभापति जी, वहां के मुख्य मंत्री जी को कहा जाए कि वे उड़िया भाषा में बोलें वहां के मुख्य मंत्री उड़िया भाषा में बात नहीं करते हैं यह बहुत गंभीर मामला है। सार्वजनिक जीवन में आए हुए उन्हें 14 साल हो गए हैं, भगवान राम 14 सालों के लिए वनवासाए थे, लेकिन उड़ीसा के मुख्य मंत्रीइन 14 सालों में अभी तक उड़िया भाषा में नहीं बोलते हैं...*(व्यवधान)*... हम तो हिन्दी में बोलते हैं, उड़िया भाषा में बोलने के लिए नोटिस देना पड़ता है...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Mr. Pany, please conclude. ...*(Interruptions)*... Mr. Pany, please conclude. ...*(Interruptions)*...

श्री रुद्रनारायण पाणि: आप लोग मुझसे कहते हैं उड़िया में बोलने के लिए लेकिन हाउस में उड़िया में बोलने के लिए पहले नोटिस देना पड़ता है...*(व्यवधान)*...

श्री उपसभापति: अब वे उड़िया में बात कर रहे हैं, आप लोग सुनिए...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: सर, माननीय प्रधान मंत्री जी उड़ीसा के साथ ताल्लुक रखते हैं वे उड़ीसा के संबंधी हैं...*(व्यवधान)*...

SHRI PYARIMOHAN MOHAPATRA (Orissa): Sir, we all agreed that we will finish it in thirty minutes. ...*(Interruptions)*... What is this, Sir? ...*(Interruptions)*...

श्री रुद्रनारायण पाणि: मैं आपके माध्यम से निवेदन करना चाहता हूं कि उड़ीसा राज्य के साथ बहुत भेदभाव होता है, कम से कम नवंबर-दिसंबर में जो untimely rains हुईं, उसका पैसा अभी तक नहीं दिया गया है...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: It has nothing to do with this subject. ...*(Interruptions)*... आप बैठिए, प्लीज़...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: उपसभापति जी, इस बिल को पास करते समय मैं कम से कम...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Mr. Pany, now I will have to stop you. ...*(Interruptions)*... I have called Mr. Khuntia. ...*(Interruptions)*... Now, Mr. Khuntia will speak. Except what Mr. Khuntia speaks, nothing will go on record. ...*(Interruptions)*...

श्री रुद्रनारायण पाणि: *

MR. DEPUTY CHAIRMAN: Now, Mr. Rama Chandra Khuntia to speak in Oriya.

*Not Recorded.

SHRI RAMA CHANDRA KHUNTIA (Orissa)* : Hon'ble Deputy Chairman Sir, on behalf of 4.2 crores of people of my state, I rise to support the Constitutional Amendment Bill to change the name of Orissa into Odisha. I want to thank the Prime Minister, U.P.A. Chairperson Smt. Sonia Gnadhi, Speaker Lok Sabha, Chairman and Deputy Chairman Rajya Sabha, members of Lok Sabha and Rajya Sabha, members of opposition for there support. This is a historic moment as the long-standing wishes of the people have been fulfilled and their dignity upheld.

Sir, after getting elected for a second time, I had raised this issue in this august house in 28.8.2008 during Special Mention. A Delhi — based journalist had published the news. The issue was raised earlier in 2007 also. But no proposal was sent by the Odisha Legislative Assembly. The then Minister for State for Home Affairs, Sh. Shakeel Ahmed had assured me that, if the Odisha Legislative Assembly passes a resolution to change the name of the State, unanimously, the process can initiated at the Central level. Taking a cue from him I had written to the Chief Minister, the Leader of Opposition and all the members of the Odisha Legislative Assembly. As a result of which we are now witnessing this historic day.

Sir, now I'll speak a little about the name Odisha. Etymologically it is derived from the word 'Udra' which means 'agriculture'. Thus the name 'Odisha' symbolises a land of people who are farmers. Its an ancient land which finds mention in the 'Natya Sastra' of sage Bharata written in 2nd Century A.D. Later is the 15th Century eminent poet Sarala Das too mentions about 'Udra' in his Mahabharata. From Udra the word Odia and Odisha were derived. In 1936, when Odisha became a separate province the name Odisha was changed into Orissa merely because it was convenient for the Britishers to write in English. The name 'Orissa' has no historic or Constitutional basis. On the contrary Odisha or Udra has a cultural connect with the past.

Sir, Odisha had a glorious past and was a land of plenty. She boasted of unmatched maritime trade links with the far-east, especially with Java, Borneo, Ceylone, Singapore, Bali, Indonesia etc., when the rest of India was not even aware of it. The Odia traders had made Odisha proud and prosperous by selling their wares abroad. Unfortunately Odisha's past glory in now lost and she is reeling under poverty.

Sir, Odisha houses the world-famous architectural marvel 'the Konark temple'. It still stupefies the onlooker and is a world heritage site. Twelve hundred artisans had created this intricately-carved wonder in 12th Century.

Sir, Odisha in a land of peaceful but valiant people. They are responsible for transforming a war-monger into an apostle of peace. In 261 B.C., when King Ashoka

*English translation of the original speech delivered in Oriya.

invaded Kalinga, the people fought him with all their might to uphold the dignity of their motherland. This led Chand Ashoka to give up arms and become Dharm Ashoka. This land was once spread from river Krishna to river Hoogly. From the heights of glory now it has plunged into the abyss of reckless governance and massive corruption. There are multi crore scams, distress sale of children, Spurious Dal distribution to tender school children. We are deeply anguished. Hence it is my earnest request to the Central Government to accord a 'Special Category State' status to Odisha and allocate special funds to improve the conditions of this State. Sir, once again I thank the Government for bringing in this legislation and I request all of you to support it. Jai Odisha.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, on behalf of my party, CPI (M), I support the change of the name from Orissa to Odisha as proposed in the Bill.

श्री शिवानन्द तिवारी (बिहार): धन्यवाद उपसभापति महोदय, मैं भी उड़ीसा के लोगों को आज के दिन बधाई देना चाहता हूँ। उड़ीसा और बिहार का रिश्ता बहुत ही पुराना है। जैसा अभी माननीय सदस्य रामचन्द्र खूँटिआ जी बता रहे थे, 1936 में बिहार से उड़ीसा अलग हुआ। एक जमाना था जब बंगाल प्रेज़ीडेंसी में, बिहार और उड़ीसा, दोनों राज्य हुआ करते थे। उसके पहले बिहार राज्य का अस्तित्व भी नहीं था। 1912 में बिहार राज्य की स्थापना हुई। आज बिहार 99 बरस का हो चुका है, लेकिन उस समय भी बिहार के साथ उड़ीसा जुड़ा रहा और 1936 तक जुड़ा रहा। आज भी पटना के बगल में जो आर्मी कैंटोनमेंट है, उस कैंटोनमेंट में हम लोग देखते हैं कि बिहार और उड़ीसा, दोनों का संयुक्त बोर्ड आर्मी का है। इस तरह से बिहार और उड़ीसा का रिश्ता बहुत पुराना रिश्ता है। इसलिए आज के दिन मैं उनको बधाई देना चाहता हूँ। मुझे खेद इसी बात का है कि इतने दिनों बाद यह बिल आ रहा है और उड़ीसा का शुद्ध नाम आज वहां के लोगों को मिल रहा है। मैं सिर्फ एक बात का निवेदन करना चाहता हूँ कि अंग्रेजों ने बहुतों का नाम बिगाड़ा है। दूसरों की बात छोड़ दीजिए, राम का नाम भी उन्होंने रामा कर दिया। हमारी गंगा नदी का नाम उन्होंने Ganges कर दिया। यह दुर्भाग्य की बात है कि आज भी लोग भगवान राम को रामा कहते हैं, आज भी लोग गंगा नदी को Ganges कहते हैं। आखिर इसका क्या कारण है? आज़ादी के बाद जिन लोगों के हाथ में सत्ता आयीवे सब अंग्रेजी वाले लोग थे। उनको कहीं राम को रामा कहने में दिक्कत नहीं हुई, गंगा को Ganges कहने में उनको कभी कोई ऐतराज नहीं हुआ। यही कारण है कि आज आज़ादी के 63 वर्षों के बाद भी इस देश में अंग्रेज़ी का राज है और राम को आज भी रामा कहा जा रहा है, गंगा, जिसे हम अपनी मां के समतुल्य मानते हैं उसे आज भी Ganges माना जा रहा है। इसलिए मैं हाथ जोड़कर विनती करूंगा कि जिन्हें हम भगवान मानते हैं, जिस नदी को हम अपनी मां मानते हैं या ऐसे जितने भी नाम हैं, अंग्रेजी बोलने वाले जो लोग हैं, कम से कम वे नाम तो शुद्ध लें - मेरी उनसे यही गुज़ारिश होगी। इसी के साथ फिर से एक बार उड़ीसा के भाइयों को बधाई देते हुए मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, I rise to support the Bill. It proposes to change the name of the State from Orissa to Odisha. It also proposes to change the name of the language from Oriya to Odia. The names of many of our places, cities and provinces were in a way corrupted during the colonial rule of the Britishers. They pronounced them differently imposing on them, directly or indirectly, their own identity. We used them and still continue to use them. We still pronounce, for example, Dilli to Delhi and we take pride in that. We are

accustomed to it. Going back to the original names is part of the process of decolonization. It is an integral part of nationalism. Maybe, sometimes this creates problems. Our names are symbolic of our identities. They are the symbols of our national pride and honour, our glorious past, our cultural heritage and our history and civilization. They are not mere indicators of persons, places, cities, regions and provinces. They are, indeed, the embodiments of our national and cultural identity.

This phenomenon of changing names is found in other Asian countries also. The name Cylone is changed to Sri Lanka, Burma to Myanmar and so on and so forth. The Chinese too have changed, for example, the name of Peking to Beijing. Of late, we have changed the names of some of our metropolitan cities — Pune from Poona, Mumbai from Bombay, Chennai from Madras, Kolkata from Calcutta, Bangalore from Bangalore. Tamil Nadu, Karnataka, Kerala, Andhra Pradesh, Maharashtra are the names given to certain provinces or States after reorganization of States. They were not there on the political map of the British India.

Now, we are changing the name of Orissa to Odisha and rightly so. Odisha has its own unique history and tradition, culture and civilization, language and literature. It has produced great saints, poets, artists, patriots, leaders, educationists and thinkers. It has contributed its own mite to Indian culture and civilization. It is an inseparable part of India and it is distinctly apart.

The name is a badge of pride and honour.

*What is in a name? That which we call a rose
By any other name would smell as sweet.*

That is what Shakespeare has said about a name. His mind was not perhaps seized with the spirit of identity which is indeed a very sensitive issue.

*A name is a name is a name.
It's a flame and a flame and a flame.*

Every Odishian would say with pride, "My name is Legion: for we are many." An identity is a symbol of solidarity. It expressed the feeling of "we-ness."

With these words, Sir, I support the Bill. Thank you very much.

MR. DEPUTY CHAIRMAN: Now, there are six Members from BJD wants to speak. I will give them one minute each to speak in Oriya.

SHRI PYARIMOHAN MOHAPATRA: Sir, I will abide by the promise given to the hon. Chairman that we will finish it in 30 minutes. But, somehow or the other, the debate is taking more time.

Sir, before I speak in Oriya, I must thank the Treasury Benches, particularly the hon. Prime Minister and his Government, Parliamentary Affairs Ministers, who have taken pains to bring this Bill and muster enough support to this Constitutional Amendment. And, I thank the BJP which has been very kind in issuing a Whip, ensuring attendance and supporting this particular Bill.

Before I start, I would like to clarify that this is a great moment which I do not spoil by politicizing, as my two friends from BJP and Congress representing Orissa have done. Politicizing or raising issues like Centre's neglect, etc., have been raised time and again. Or, the question of raising the issues of corruption is a matter to be looked into by the State Assembly. These have been raised and the State Assembly has been blocked time and again. We are also not interested, at this moment, to raise the questions of corruption in this Government or that Government.

SHRI RAMA CHANDRA KHUNTIA: I have not said anything.

SHRI RUDRA NARAYAN PANY: The Centre is neglecting and the State is corrupt...*(Interruptions)*...

SHRI PYARIMOHAN MOHAPATRA: State corruption, Central corruption ...*(Interruptions)*...Somebody is using such language ...*(Interruptions)*...But, the voters of Orissa know better as to what to do...*(Interruptions)*...So, I am not going into all these issues ...*(Interruptions)*...

श्री उपसभापति: आप बैठ जाइए!...*(व्यवधान)*... सभी में इंटरफेयर करना, क्या आपका बर्थ राइट है? आप बैठ जाइए! ...*(व्यवधान)*... आप बैठ जाइए! ...*(व्यवधान)*...

SHRI PYARIMOHAN MOHAPATRA: I will not go into those issues?

श्री उपसभापति: आप बैठ जाइए। आप क्यों provoke करते हो?...*(व्यवधान)*...

SHRI PYARIMOHAN MOHAPATRA: So, Sir, I am very thankful to hon. Members of different parties who have supported the Bill. I thank the Orissa Assembly where it has been passed. I thank the hon. Members of the Lok Sabha who have passed this Bill and brought it to this stage. I also thank the hon. Chairman and the Deputy Chairman particularly who have, in a very difficult day, allotted us the time. After this, I would like to raise this issue in Oriya.

*Respected Deputy Chairman Sir, the previous speaker my friend Mr. Rama Chandra Khuntia has explained in detail about the traditions and culture of Odisha. He has spoken about the past glory of our State. I too endorse his view.

*English translation of the original speech delivered in Oriya

Sir, the Odias were a martial race. King Kharvela was a great ruler who drove away the Greek army from Pataliputra (Patna) to Panipath. The Odia traders had maritime links with the South-Eastern countries like Burma, Ceylone and Indonesia. They were operating from thirteen ports in Odisha, which the Government is now reviving. It's interesting to note here that the ports even thousands of years ago were so ideally located, that now IIT Madras too endorses it. Thus technologically they were so advanced !

I am explaining in English because many members are not using head-phones here. ...*(Interruptions)*...

श्री उपसभापति: उनको बोलने दीजिए। No controversy please. ...*(Interruptions)*...

SHRI PYARIMOHAN MOHAPATRA: Whether our Chief Minister is well-versed in Odia or not, he has the mandate of four crores of Odia people with 103 seats. While with all your knowledge you have managed only 27 seats. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please do not disturb, Mr. Khuntia.

SHRI PYARIMOHAN MOHAPATRA : Sir, Punjab was the last state to be taken over by the British. What many people don't know is that Odisha was the 2nd from last to fall into the hands of the British. Sir, the battle between British Army and Odisha forces continued for 4 years from 1814 to 1818. The British could take Odisha with great difficulty.

There are a few things I would like to mention. I am reminded of an incident which took place in Switzerland about 40 years back. A Swiss-German asked me which part of India do you belong to ? I replied 'Orissa'. He searched for the name in his map written in German and said that he has found 'Odisha' but not 'Orissa'. Then I explained to him that thanks to the British rule we are forced to use this name. He was surprised and I was upset.

Now the time has come to rectify this historic blunder. Like Varanasi, Vishakhapatnam, Bengaluru or Kolkata we too will be known by our original name. With the correction in the nomenclature the 'Odia Swabhimani' will be restored and the aspirations of the people will be fulfilled. Whether economy will improve or not depends upon the collaborative efforts of the Centre as well as the State. For the moment we can bask in the glory of our new name and be spared of the ignominy of being pronounced erroneously. I congratulate the people of Odisha and thank you all for your support. Bande Utkal Janani.

MR. DEPUTY CHAIRMAN: I think, now, Members from all the Parties have spoken and it is very difficult to hold the Members. So, it would be better if we pass it.

श्री रामदास अग्रवाल (राजस्थान): उपसभापति महोदय, ...*(व्यवधान)*...

डा. चंदन मित्रा (आंध्र प्रदेश): सर, ...*(व्यवधान)*...

श्री उपसभापति: आप support कर दीजिए। ...*(व्यवधान)*... You have given the name, but the sense of the House is that....

श्री रामदास अग्रवाल: सर, मुझे एक मिनट दे दीजिए, मैं ज्यादा समय नहीं लूँगा।...*(व्यवधान)*...

श्री उपसभापति: डा. चंदन मित्रा। ...*(व्यवधान)*...

श्री सत्यव्रत चतुर्वेदी (उत्तराखंड): सर, इस मुद्दे पर किसी का विरोध नहीं है।...*(व्यवधान)*...

श्री उपसभापति: मैं यही कह रहा हूँ। ...*(व्यवधान)*...

श्री सत्यव्रत चतुर्वेदी: इस तरह यह लम्बा चलता जाएगा। ...*(व्यवधान)*...

डा. चंदन मित्रा: सर, यह बात नहीं है। मैं माननीय सदस्यों से अनुरोध करता हूँ कि आज के ऐतिहासिक दिवस पर इस तरह जल्दबाजी न करें। ...*(व्यवधान)*... इस पर भावनाएँ हैं उन भावनाओं को हम यहाँ पर उजागर करना चाहते हैं, उनको लाना चाहते हैं, आप इतनी जल्दबाजी क्यों कर रहे हैं? अगर हम दो-दो मिनट बात कर लेंगे, तो कौन सा अनर्थ हो जाएगा।...*(व्यवधान)*...

श्री सत्यव्रत चतुर्वेदी: क्या किसी को इस पर ऐतराज है? ...*(व्यवधान)*... क्या इस बिल पर किसी को आपत्ति है? ...*(व्यवधान)*... जब आपत्ति नहीं है, तो इसे पास कर दीजिए। ...*(व्यवधान)*...

श्री उपसभापति: चंदन मित्रा जी, आप दो मिनट में अपनी बात कह दीजिए। ...*(व्यवधान)*... पाणि जी, आप बैठिए। आप चेयर के लिए बहुत मुश्किल खड़ी करते हैं हर बार आपको कहना पड़ता है, इसमें कितनी मुश्किल होती है।...*(व्यवधान)*...

DR. CHANDAN MITRA: Mr. Deputy Chairman, Sir, I rise to support this Constitutional amendment, despite the long delay that has happened. I think it is a historic day. Shri Pyarimohan Mohapatra very correctly said that Orissa regains its prestige and a sense of history with the change of name. This change of name was imposed by our colonial rulers in the past. Other names have also been changed. I am very glad that, finally, Orissa is regaining its own name and its own heritage. We should keep in mind that Orissa was a great civilization in its time. Sir, if you go to Bali — a reference that Mr. Khuntia also made — you would find that in Bali, today, they still celebrate *Kartik Purnima*, the day on which boats were launched from Puri and took merchandise from Orissa to Bali. That day is still observed in Bali as a national holiday. Sir, the tragedy is that we have forgotten our own heritage. It is not taught in our schools as to what kind of a great heritage was there and what were the commercial achievements of Oriya people, of those centuries. We only learn about the conquerors and their great achievements; we have forgotten our own achievements. Sir, with this, I request the Central Government as well as the Government of Orissa to pay some attention to their own heritage, to the heritage that was being talked about here — about Kalinga. From the great Kalinga, the image of Orissa

was reduced to Kalahandi. Sir, this is something that has to be reversed and we hope that with the passage of this Bill — it is not just a change of name; it is a symbol; it is a matter of prestige — the Government of Orissa will now take steps to inculcate the sense of achievement and sense of history among its people and the rest of India will also join them in celebrating the restoration of Oriya pride. Thank you.

सुश्री सुशीला तिरिया (उड़ीसा): डिप्टी चेयरमैन सर, मैं इस हाउस को बहुत धन्यवाद देना चाहूंगी, क्योंकि सब पार्टियों ने इस बिल का समर्थन किया है। मैं प्रधान मंत्री जी को, सोनिया जी को और लीडर ऑफ द अपोजीशन, सभी को धन्यवाद देती हूँ। सर, मैंने उड़ीसा में बोलने के लिए नोटिस नहीं दिया इसलिए मैं हिन्दी में ही बोलना चाहूंगी।

सर, मैं यह कहना चाहूंगी कि उड़ीसा के लोग उड़ीसा का नाम ओड़ीशा बदले जाने पर जरूरत से ज्यादा खुश हैं। लेकिन सर, स्टेट गवर्नमेंट की रिकमेंडेशन के हिसाब से यह काम एनडीए के समय में भी किया जा सकता था, लेकिन उन्होंने यह काम नहीं किया। यूपीए की सरकार कमिटेमेंट की सरकार है, इसलिए आज उन्होंने यह नाम परिवर्तन का काम किया है। मैं यह कहना चाहूंगी कि श्रीमती सोनिया जी एवं हमारे प्रधान मंत्री जी का दिल साफ होने की वजह से आज उड़ीसा का नाम ओड़ीशा होने जा रहा है। इसके लिए मैं सभी को मुबारकबाद देना चाहूंगी।

मैं ज्यादा नहीं बोलूंगी, केवल एक-दो पंक्तियों में अपनी बात खत्म करना चाहूंगी। पिछले दिनों मैंने अखबार में पढ़ा था कि प्रधान मंत्री जी ने कहा कि भारतवर्ष की औरतें एनीमिक हैं, लेकिन उड़ीसा में लगभग 90 प्रतिशत औरतें एनीमिक हैं। उनके लिए कोई रास्ता नहीं है। वहां कलैक्टर की किडनैपिंग हो रही है, लॉ एंड ऑर्डर की सिचुएशन ठीक नहीं है। जैसे जब एक वैभवशाली बाप का बेटा नालायक निकलता है, तब उसे कितना दुःख होता है, आज उड़ीसा में भी वही हो रहा है। जो उड़ीसा कभी वैभवशाली उड़ीसा हुआ करता था, आज उसी उड़ीसा में गांव की औरतों की आंखों से आंसू निकल रहे हैं। हमें वैसा उड़ीसा नहीं चाहिए। हमें पूर्व का वैभवशाली उड़ीसा चाहिए, हमें सैकुलर उड़ीसा चाहिए। जहां जगन्नाथ यात्रा में मुसलमान भाई की उपस्थिति के बिना एक भी रथ नहीं चलता है, हमें वैसा ही सैकुलर उड़ीसा चाहिए। जहां जाति-धर्म का कोई भेद नहीं था, सब जातियां एक थीं, लेकिन आज पॉलिटिकल पार्टीज़ कभी दलित के नाम से कभी आदिवासियों के नाम से कभी पंडितों के नाम से राजनीतिकर रही हैं। हम लोगों की कोशिश उस राजनीति से उड़ीसा राज्य को दूर रखने की होनी चाहिए। पहले का वह वैभवशाली उड़ीसा आज पूरे भारतवर्ष में गरीब उड़ीसा के नाम से जाना जा रहा है। हमें फिर से उस गरीब उड़ीसा को अमीर उड़ीसा में परिवर्तित करना चाहिए।

राज्यों में सब-प्लान के अंतर्गत आदिवासियों के लिए जे२ स्पेशल ग्रांट्स दिए गए हैं, उसी पर हम लोगों को ठीक से कार्य करना चाहिए।

जैसा प्रधान मंत्री जी ने कहा कि तिहाड़ में 36 जेलों के कैदियों को इम्प्लॉइमेंट दिया जा रहा है। लेकिन वहीं उड़ीसा में आज माओवाद के नाम से ट्राइबल लोगों को जेल भेजा जा रहा है। मैं आपसे कहना चाहती हूँ कि उन लोगों को भी जेल के अंदर ही कोई प्रशिक्षण देकर नौकरी दिलवाने की व्यवस्था की जाए इस तरह जो शांतिप्रिय उड़ीसा है, उस शांतिप्रिय उड़ीसा में फिर से शांति वापिस लाने की कोशिश होनी चाहिए।

12.00 NOON

मैं यह कहना चाहूंगा कि केवल उड़ीसा का नाम बदल देने से ही वह वैभवशाली उड़ीसा नहीं बन जाएगा। हम लोगों को फिर से उसी इतिहास को दोबारा लाना आना है। उस गरीब उड़ीसा में, जहां गांव के आदिवासी आम की डकुआ खाते हैं, उसे नई पहचान देने के लिए और इस गरीबी की आइडेंटिटी को खत्म करने के लिए उड़ीसा का नाम गरीब उड़ीसा से अमीर उड़ीसा में बदल जाना चाहिए।

अंत में मैं इस हाउस को धन्यवाद दूंगी, बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Dr. Bharatkumar Raut. Just support it. Please don't go into everything.

DR. BHARATKUMAR RAUT (Maharashtra): Sir, I will just take two minutes. सर, मैं इस अवसर पर उड़ीसा की जनता को बधाई देना चाहता हूँ कि उनके इतिहास में एक नये पर्व की शुरुआत हो गई है। चूंकि इसमें बहुत देरी हो गई है, फिर भी इसकी शुरुआत तो हुई, इसके लिए मैं आपको बहुत-बहुत शुभकामनाएं देता हूँ।

सर, मैं एक बात और बताना चाहता हूँ कि नाम बदल देना सिर्फ एक औपचारिकता है। आप उसके ऊपर ही मत रुकिए। नाम बदलने से ज्यादा महत्वपूर्ण यह है कि all your Government notes, all your Government notings, GR, etc., should come in Oriya and not in English because we always take regional languages only as a case of translation. All our bureaucrats write in English, and, later it is translated into the regional languages. Our Constitution itself mentions 'India', i.e., 'Bharat'. What does it mean? ... (Interruptions)... Why should it be 'India', i.e., 'Bharat'? It should be 'Bharat' which could be 'India'.

सर, मैं इससे आगे जाकर बोलना चाहता हूँ, मैं महाराष्ट्र से आता हूँ, महाराष्ट्र में बॉम्बे का नाम मुम्बई कर दिया गया, लेकिन the High Court remains the Bombay High Court. मद्रास का नाम बदलकर चेन्नई हो गया, but the High Court remains Madras High Court. सर, ऐसा क्यों है? Sir, this is because of the illiteracy in the top bureaucracy. Let me tell you. Sir, let me finish this. This is because at one time, there was Bombay Province. That was spreading from Karachi to Goa. That is why, it was called the Bombay High Court. Madras was a province. Now, those provinces do not exist. So, let there be Maharashtra High Court. Similarly, I would request the people of Orissa कि आप अपनी भाषा की गरिमा का जतन कीजिए, उसको इम्पोर्टेंस दीजिए, ... (समय की घंटी)... तभी 'ओड़िशा' विकास कर सकता है। धन्यवाद।

श्री रामदास अग्रवाल (राजस्थान): उपसभापति महोदय, आपने मुझे बोलने का जो समय दिया है, उसके लिए सर्वप्रथम आपका बहुत-बहुत धन्यवाद।

सर, मैं भी आधे शरीर से उड़िया हूँ, इसलिए मुझे इस पर बोलना पड़ रहा है। क्योंकि, अपने जीवन के चालीस साल मैंने उड़ीसा में गुजारे हैं, इसलिए मैं उड़ीसा की संस्कृति, उड़ीसा की प्रकृति और उड़ीसा के बारे में जानता हूँ। मैं इस संशोधन विधेयक का पुरजोर समर्थन करता हूँ। उड़ीसा में जगन्नाथ धाम है, लिंगनाथ

मंदिर है और कोणार्क मन्दिर है। वहाँपर संस्कृति के सबसे बड़े ये तीन प्रतीक चिह्न भारत के हजारों सालों के प्रतीक चिह्नों के रूप में विद्यमान हैं। उड़ीसा की संस्कृति और उड़ीसा के अन्दर जोधन और वैभव है, वह भी वहाँ पर व्याप्त है, क्योंकि वहाँ पर जितनी माइनिंग सम्पदा है, उतनी आसपास के स्टेट्स में कहीं नहीं है। उड़ीसा एक समृद्ध राज्य बने और वह 'ओड़िशा' बनकर एक समृद्ध राज्य के रूप में सामने आए। ...**(समय की घंटी)**... यह मेरी कामना है। धन्यवाद।

SHRI SYED AZEEZ PASHA (Andhra Pradesh): Sir, I fully support this amendment, which is nothing but the fulfillment of the long-standing aspirations of the people of Orissa who have had a rich cultural heritage. I fully support the amendment Bill. I feel, today is a historical day for the people of Orissa.

श्री उपसभापति: श्री राजनीति प्रसाद। आप एक मिनट में इसका सपोर्ट कर दीजिए।

श्री राजनीति प्रसाद (बिहार): सर, आपने इस पर मुझे बोलने का मौका दिया है, इसके लिए आपका धन्यवाद।

सर, मैं इस पर इसलिए बोलने के लिए खड़ा हुआ हूँ क्योंकि बिहार, बंगाल और उड़ीसा पहले एक ही राज्य थे। अभी आप इसका नाम जो बदलने जा रहे हैं, उसके लिए मेरा समर्थन है। यह सही है कि बिहार, बंगाल और उड़ीसा, जो पहले एक राज्य थे, उनका नाम तो बदल दिया गया, लेकिन उनकी स्थिति में कोई परिवर्तन नहीं हुआ, इसलिए उनकी स्थिति में भी परिवर्तन करना चाहिए। उड़ीसा के कालाहांडी में बहुत गरीबी है। हमें फख है कि बिहार और उड़ीसा पहले एक राज्य थे, अब वे अलग-अलग राज्य हो गये, लेकिन हमारे यहाँ गरीबी अभी भी मौजूद है। उसके बारे में भी जरूर विचार करना चाहिए।

सर, हम इसका समर्थन जरूर करते हैं, लेकिन एक बात मैं और कहना चाहता हूँ, जो मैं एक सेकंड में खत्म करूँगा। अंग्रेजों ने अपनी भाषा के अनुसार यहाँ राज्यों के नाम रखे। इस राज्य का 'ओड़िशा' नाम पहले से था, लेकिन उसको बोलने में कठिनाई होती थी, इसलिए उसका नाम 'उरीसा' रखा, 'मुम्बई' का नाम 'बॉम्बे' रखा, 'पटना' का 'पाटना' या कोई अन्य नाम रखा और बिहार को कोई दूसरा नाम दिया। मैं आपसे यह निवेदन करना चाहता हूँ ...**(व्यवधान)**... एक मिनट, एक मिनट। बिहार में 'मुंगेर' नाम का एक जिला है। उसका नाम 'मुंगेर (Munghyr)' रखा। अब उसका नाम 'मुंगेर (Munger)' हो गया। ...**(समय की घंटी)**... मैं आपसे यह निवेदन करना चाहूँगा कि ...**(व्यवधान)**... एक मिनट सर।

श्री उपसभापति: आप एक सेकंड से एक मिनट तक गये। ...**(व्यवधान)**...

श्री राजनीति प्रसाद: सर, मैं यह निवेदन करना चाहूँगा कि आप बार-बार यह जो अमेंडमेंट ला रहे हैं तो एक ही बार में ऐसे राज्यों के नाम जो अंग्रेजों के उच्चारण के अनुसार रखे गये उनमें एक ही बार में अमेंडमेंट करने का काम किया जाए। धन्यवाद।

SHRI ABANI ROY (West Bengal): Sir, on behalf of the RSP, I would like to say that we support this Bill wholeheartedly. On this historical day, we must thank the people of Orissa and also the Parliament which is passing this Bill. With these words, I once again support the Bill.

...(Interruptions)...

SHRI P. CHIDAMBARAM: Sir, I thank the hon. Members for supporting the two Bills and I request them to pass them unanimously. ...*(Interruptions)*...

श्री उपसभापति: नाम नहीं आया, तो क्या करें? ...*(व्यवधान)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, everyone else gave their names. I too had put up my hand.

MR. DEPUTY CHAIRMAN: We go by the names given here.

...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, we support this amendment Bill. It is a day to be rejoiced. It is one of those moments when we are reestablishing the fact that the sentiments of the people of a region of this country are respected by this UPA Government.

श्री ब्रजेश पाठक (उत्तर प्रदेश): सर, इसमें हमारी पार्टी का भी समर्थन है।...*(व्यवधान)*...

SHRI TIRUCHI SIVA: Sir, we can understand the feelings how much the people in Orissa are happy because we have experienced the same thing in the past. Once again, Sir, I would like to say that we, cutting across the political differences, join on some issues like this where the sentiments and the feelings of people of any lingual region or any region are being respected. Our party extends our fullest support for this Amendment. ...*(Interruptions)*...

श्री रुद्रनारायण पाणि (उड़ीसा): सर, एक मिनट ...*(व्यवधान)*...

श्री उपसभापति: पाणि जी, आप यह क्या करते हैं? ...*(व्यवधान)*...

श्री रुद्रनारायण पाणि: सर, आज के दिन ही बीजू पटनायक जी 1977 में पहली बार सेंट्रल मिनिस्टर बने थे। ...*(व्यवधान)*...

श्री तारिक अनवर (महाराष्ट्र): सर, ...*(व्यवधान)*...

श्री उपसभापति: एनसीपी ने कर दिया है। ...*(व्यवधान)*... अब एसएडी से भी कर दीजिए।

सरदार **सुखदेव सिंह ढिंडसा** (पंजाब): सर, हमारी पार्टी भी इसका समर्थन करती है।

SHRI P. CHIDAMBARAM: Mr. Deputy Chairman, Sir, I thank all the hon. Members and all political parties which are represented in this House for supporting the two Bills and I request that the Bills be passed.

MR. DEPUTY CHAIRMAN: I shall first put the motion regarding consideration of Orissa (Alteration of Name) Bill, 2010 to vote. The question is:

That the Bill to alter the name of the State of Orissa, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 10 were added to the Bill.

MR. DEPUTY CHAIRMAN: In clause 1, there is one amendment (No.2) by the hon. Minister.

Clause 1 - Short title and commencement

SHRI P. CHIDAMBARAM: Sir, I move:

(2) That at page 1, line 3, for the figure "2010", the figure "2011" be *substituted*.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Enacting Formula, there is one amendment (No.1) by the hon. Minister:-

Enacting Formula

SHRI P. CHIDAMBARAM: Sir, I move:

(1) That at page 1, line 1, for the word "Sixty-first", the word "Sixty-second" be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the motion regarding consideration of the Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 to vote. The question is:

That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration.

The House divided

MR. DEPUTY CHAIRMAN: Ayes : 167
Noes : Nil

AYES – 167

Achuthan, Shri M.P.
Adeeb, Shri Mohammed
Agarwal, Shri Ramdas
Agrawal, Shri Naresh Chandra
Ahluwalia, Shri S.S.
Aiyar, Shri Mani Shankar
Akhtar, Shri Javed
Alvi, Shri Raashid
Amin, Shri Mohammed
Ansari, Shri Ali Anwar
Ansari, Shri Salim
Antony, Shri A.K.
Ashk Ali Tak, Shri
Ashwani Kumar, Shri
Azad, Shri Ghulam Nabi
Badnore, Shri V.P. Singh
Baghel, Prof. S.P. Singh
Baidya, Shrimati Jharna Das
Balagopal, Shri K.N.
Batra, Shri Shadi Lal
Behera, Shri Shashi Bhusan
Bhartia, Shrimati Shobhana
Budania, Shri Narendra
Chatterjee, Shri Prasanta
Chaturvedi, Shri Satyavrat
Chowdary, Shri Y.S.
Condpan, Shri Silvius
Darda, Shri Vijay Jawaharlal
Dave, Shri Anil Madhav

Deora, Shri Murl
Deshmukh, Shri Vilasrao Dagadojirao
Dhindsa, Sardar Sukhdev Singh
Dua, Shri H.K.
Faruque, Shrimati Naznin
Fernandes, Shri Oscar
Ganguly, Dr. Ashok S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goyal, Shri Piyush
Gujral, Shri Naresh
Hashmi, Shri Parvez
Ismail, Shri K.E.
Jaitley, Shri Arun
Javadekar, Shri Prakash
Jayashree, Shrimati B.
Jha, Shri Prabhat
Joshi, Dr. Manohar
Karan Singh, Dr.
Karat, Shrimati Brinda
Karimpuri, Shri Avtar Singh
Kashyap, Shri Narendra Kumar
Katiyar, Shri Vinay
Keishing, Shri Rishang
Kesari, Shri Narayan Singh
Khabri, Shri Brijlal
Khan, Shri Mohd. Ali
Khanna, Shri Avinash Rai
Khuntia, Shri Rama Chandra
Kidwai, Shrimati Mohsina

Kore, Dr. Prabhakar
Koshyari, Shri Bhagat Singh
Krishna, Shri S.M.
Kshatriya, Prof. Alka Balram
Kurien, Prof. P.J.
Kushwaha, Shri Upendra
Lad, Shri Anil H.
Lalhming Liana, Shri
Malihabadi, Shri Ahmad Saeed
Mallya, Dr. Vijay
Mangala, Kisan, Shri
Manjunatha, Shri Aayanur
Mathur, Shri Om Prakash
Mishra, Shri Kalraj
Mitra, Dr. Chandan
Mohanty, Shri Kishore Kumar
Mohapatra, Shri Pyarimohan
Mukut Mithi, Shri
Munda, Dr. Ram Dayal
Mungekar, Dr. Bhalchandra
Naik, Shri Pravin
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri
Naqvi, Shri Mukhtar Abbas
Natarajan, Shrimati Jayanthi
Natchiappan, Dr. E.M. Sudarsana
Pande, Shri Avinash
Pany, Shri Rudra Narayan
Parida, Shri Baishnab
Parjapati, Shri Ranbir Singh

Parmar, Shri Bharatsinh Prabhatsinh
Pasha, Shri Syed Azeez
Patel, Shri Kanjibhai
Patel, Shri Surendra Motilal
Pathak, Shri Brajesh
Pradhan, Shrimati Renubala
Prasad, Shri Rajniti
Punj, Shri Balbir
Patil, Shri R.V.M.
Rajeeve, Shri P.
Ram Prakash, Dr.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K. Keshava
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G.N.
Ratna Bai, Shrimati T.
Raut, Dr. Bharatkumar
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rebello, Ms. Mabel
Reddy, Shri M.V. Mysura
Reddy, Dr. N. Janardhana
Reddy, Dr. T. Subbarami
Roy, Shri Abani
Rudy, Shri Rajiv Pratap
Rupala, Shri Parshottam Khodabhai
Rupani, Shri Vijaykumar
Sahani, Prof. Anil Kumar

Sai, Shri Nand Kumar
Saini, Shri Rajpal Singh
Sangma, Shri Thomas
Seelam, Shri Jesudasu
Selvaganapathi, Shri T.M.
Sen, Shri Tapan Kumar
Shafi, Shri Mohammad
Shanappa, Shri K.B.
Sharma, Shri Raghunandan
Shukla, Shri Rajeev
Singh Shri Birender
Singh, Shri Ishwar
Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri N.K.
Singh, Shri R.C.
Singh, Shri Ramchandra Prasad
Singh, Shri Shivpratap
Singh, Shri Veer
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Solanki, Shri Kaptan Singh
Soni, Shrimati Ambika
Sood, Shrimati Bimla Kashyap
Soz, Prof. Saif-ud-Din
Sudharani, Shrimati Gundu
Swaminathan, Prof. M.S.
Tariq Anwar, Shri

Thakor, Shri Natuji Halaji
Thakur, Dr. C.P.
Thakur, Dr. Prabha
Thakur, Shrimati Viplove
Tiriya, Ms. Sushila
Tiwari, Shri Shivanand
Trivedi, Dr. Yogendra P.
Uikey, Miss Anusuiya
Vasan, Shri G.K.
Vatsyayan, Dr. (Shrimati) Kapila
Verma, Shri Vikram
Vora, Shri Motilal
Vyas, Shri Shreegopal
Waghmare, Dr. Janardhan
Yadav, Prof. Ram Gopal
Yadav, Shri Ram Kripal
Yadav, Shri Veer Pal Singh
Yechury, Shri Sitaram
Zhimomi, Shri Khekiho

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.
The question is:

That clause 2 stands part of the Bill.

The House divided

MR. DEPUTY CHAIRMAN: Ayes : 167
Noes : Nil

AYES – 167

Achuthan, Shri M.P.
Adeeb, Shri Mohammed
Agarwal, Shri Ramdas
Agrawal, Shri Naresh Chandra
Ahluwalia, Shri S.S.
Aiyar, Shri Mani Shankar
Akhtar, Shri Javed
Alvi, Shri Raashid
Amin, Shri Mohammed
Ansari, Shri Ali Anwar
Ansari, Shri Salim
Antony, Shri A.K.
Ashk Ali Tak, Shri
Ashwani Kumar, Shri
Azad, Shri Ghulam Nabi
Badnore, Shri V.P. Singh
Baghel, Prof. S.P. Singh
Baidya, Shrimati Jharna Das
Balagopal, Shri K.N.
Batra, Shri Shadi Lal
Behera, Shri Shashi Bhusan
Bhartia, Shrimati Shobhana
Budania, Shri Narendra
Chatterjee, Shri Prasanta
Chaturvedi, Shri Satyavrat
Chowdary, Shri Y.S.
Condpan, Shri Silvius
Darda, Shri Vijay Jawaharlal
Dave, Shri Anil Madhav

Deora, Shri Murlī
Deshmukh, Shri Vilasrao Dagadojirao
Dhindsa, Sardar Sukhdev Singh
Dua, Shri H.K.
Faruque, Shrimati Naznin
Fernandes, Shri Oscar
Ganguly, Dr. Ashok S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goyal, Shri Piyush
Gujral, Shri Naresh
Hashmi, Shri Parvez
Ismail, Shri K.E.
Jaitley, Shri Arun
Javadekar, Shri Prakash
Jayashree, Shrimati B.
Jha, Shri Prabhat
Joshi, Dr. Manohar
Karan Singh, Dr.
Karat, Shrimati Brinda
Karimpuri, Shri Avtar Singh
Kashyap, Shri Narendra Kumar
Katiyar, Shri Vinay
Keishing, Shri Rishang
Kesari, Shri Narayan Singh
Khabri, Shri Brijlal
Khan, Shri Mohd. Ali
Khanna, Shri Avinash Rai
Khuntia, Shri Rama Chandra
Kidwai, Shrimati Mohsina

Kore, Dr. Prabhakar
Koshiyari, Shri Bhagat Singh
Krishna, Shri S.M.
Kshatriya, Prof. Alka Balram
Kurien, Prof. P.J.
Kushwaha, Shri Upendra
Lad, Shri Anil H.
Lalhming Liana, Shri
Malhabadi, Shri Ahmad Saeed
Mallya, Dr. Vijay
Mangala, Kisan, Shri
Manjunatha, Shri Aayanur
Mathur, Shri Om Prakash
Mishra, Shri Kalraj
Mitra, Dr. Chandan
Mohanty, Shri Kishore Kumar
Mohapatra, Shri Pyarimohan
Mukut Mithi, Shri
Munda, Dr. Ram Dayal
Mungekar, Dr. Bhalchandra
Naik, Shri Pravin
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri
Naqvi, Shri Mukhtar Abbas
Natarajan, Shrimati Jayanthi
Natchiappan, Dr. E.M. Sudarsana
Pande, Shri Avinash
Pany, Shri Rudra Narayan
Parida, Shri Baishnab
Parjapati, Shri Ranbir Singh

Parmar, Shri Bharatsinh Prabhatsinh
Pasha, Shri Syed Azeez
Patel, Shri Kanjibhai
Patel, Shri Surendra Motilal
Pathak, Shri Brajesh
Pradhan, Shrimati Renubala
Prasad, Shri Rajniti
Punj, Shri Balbir
Patil, Shri R.V.M.
Rajeeve, Shri P.
Ram Prakash, Dr.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K. Keshava
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G.N.
Ratna Bai, Shrimati T.
Raut, Dr. Bharatkumar
Raut, Shri Sanjay
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Roy, Shri Abani
Rudy, Shri Rajiv Pratap
Rupala, Shri Parshottam Khodabhai
Rupani, Shri Vijaykumar
Sahani, Prof. Anil Kumar

Sai, Shri Nand Kumar
Saini, Shri Rajpal Singh
Sangma, Shri Thomas
Seelam, Shri Jesudasu
Selvaganapathi, Shri T.M.
Sen, Shri Tapan Kumar
Shafi, Shri Mohammad
Shanappa, Shri K.B.
Sharma, Shri Raghunandan
Shukla, Shri Rajeev
Singh Shri Birender
Singh, Shri Ishwar
Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri N.K.
Singh, Shri R.C.
Singh, Shri Ramchandra Prasad
Singh, Shri Shivpratap
Singh, Shri Veer
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Solanki, Shri Kaptan Singh
Soni, Shrimati Ambika
Sood, Shrimati Bimla Kashyap
Soz, Prof. Saif-ud-Din
Sudharani, Shrimati Gundu
Swaminathan, Prof. M.S.

Tariq Anwar, Shri
Thakor, Shri Natuji Halaji
Thakur, Dr. C.P.
Thakur, Dr. Prabha
Thakur, Shrimati Viplove
Tiriya, Ms. Sushila
Tiwari, Shri Shivanand
Trivedi, Dr. Yogendra P.
Uikey, Miss Anusuiya
Vasan, Shri G.K.
Vatsyayan, Dr. (Shrimati) Kapila
Verma, Shri Vikram
Vora, Shri Motilal
Vyas, Shri Shreegopal
Waghmare, Dr. Janardhan
Yadav, Prof. Ram Gopal
Yadav, Shri Ram Kripal
Yadav, Shri Veer Pal Singh
Yechury, Shri Sitaram
Zhimomi, Shri Khekiho

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now we shall take up clause 1 of the Bill. There is one amendment (No.2) by the hon. Minister.

CLAUSE 1 – Short Title

SHRI P. CHIDAMBARAM: Sir, I move:

2. That at page 1, line 3, for the figure “2010”, the figure “2011” be *substituted*.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

That clause 1, as amended, stands part of the Bill.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes : 167

Noes : Nil

AYES – 167

Achuthan, Shri M.P.

Adeeb, Shri Mohammed

Agarwal, Shri Ramdas

Agrawal, Shri Naresh Chandra

Ahluwalia, Shri S.S.

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Alvi, Shri Raashid

Amin, Shri Mohammed

Ansari, Shri Ali Anwar

Ansari, Shri Salim

Antony, Shri A.K.

Ashk Ali Tak, Shri

Ashwani Kumar, Shri

Azad, Shri Ghulam Nabi

Badnore, Shri V.P. Singh

Baghel, Prof. S.P. Singh

Baidya, Shrimati Jharna Das

Balagopal, Shri K.N.

Batra, Shri Shadi Lal

Behera, Shri Shashi Bhusan

Bhartia, Shrimati Shobhana

Budania, Shri Narendra

Chatterjee, Shri Prasanta

Chaturvedi, Shri Satyavrat
Chowdary, Shri Y.S.
Condpan, Shri Silvius
Darda, Shri Vijay Jawaharlal
Dave, Shri Anil Madhav
Deora, Shri Murli
Deshmukh, Shri Vilasrao Dagadojirao
Dhindsa, Sardar Sukhdev Singh
Dua, Shri H.K.
Faruque, Shrimati Naznin
Fernandes, Shri Oscar
Ganguly, Dr. Ashok S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goyal, Shri Piyush
Gujral, Shri Naresh
Hashmi, Shri Parvez
Ismail, Shri K.E.
Jaitley, Shri Arun
Javadekar, Shri Prakash
Jayashree, Shrimati B.
Jha, Shri Prabhat
Joshi, Dr. Manohar
Karan Singh, Dr.
Karat, Shrimati Brinda
Karimpuri, Shri Avtar Singh
Kashyap, Shri Narendra Kumar
Katiyar, Shri Vinay
Keishing, Shri Rishang
Kesari, Shri Narayan Singh

Khabri, Shri Brijlal
Khan, Shri Mohd. Ali
Khanna, Shri Avinash Rai
Khuntia, Shri Rama Chandra
Kidwai, Shrimati Mohsina
Kore, Dr. Prabhakar
Koshyari, Shri Bhagat Singh
Krishna, Shri S.M.
Kshatriya, Prof. Alka Balram
Kurien, Prof. P.J.
Kushwaha, Shri Upendra
Lad, Shri Anil H.
Lalhming Liana, Shri
Malhabadi, Shri Ahmad Saeed
Mallya, Dr. Vijay
Mangala, Kisan, Shri
Manjunatha, Shri Aayanur
Mathur, Shri Om Prakash
Mishra, Shri Kalraj
Mitra, Dr. Chandan
Mohanty, Shri Kishore Kumar
Mohapatra, Shri Pyarimohan
Mukut Mithi, Shri
Munda, Dr. Ram Dayal
Mungekar, Dr. Bhalchandra
Naik, Shri Pravin
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri
Naqvi, Shri Mukhtar Abbas
Natarajan, Shrimati Jayanthi

Natchiappan, Dr. E.M. Sudarsana
Pande, Shri Avinash
Pany, Shri Rudra Narayan
Parida, Shri Baishnab
Parjapati, Shri Ranbir Singh
Parmar, Shri Bharatsinh Prabhatsinh
Pasha, Shri Syed Azeez
Patel, Shri Kanjibhai
Patel, Shri Surendra Motilal
Pathak, Shri Brajesh
Pradhan, Shrimati Renubala
Prasad, Shri Rajniti
Punj, Shri Balbir
Patil, Shri R.V.M.
Rajeeve, Shri P.
Ram Prakash, Dr.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K. Keshava
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G.N.
Ratna Bai, Shrimati T.
Raut, Dr. Bharatkumar
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rebello, Ms. Mabel
Reddy, Shri M.V. Mysura
Reddy, Dr. N. Janardhana
Reddy, Dr. T. Subbarami

Roy, Shri Abani
Rudy, Shri Rajiv Pratap
Rupala, Shri Parshottam Khodabhai
Rupani, Shri Vijaykumar
Sahani, Prof. Anil Kumar
Sai, Shri Nand Kumar
Saini, Shri Rajpal Singh
Sangma, Shri Thomas
Seelam, Shri Jesudasu
Selvaganapathi, Shri T.M.
Sen, Shri Tapan Kumar
Shafi, Shri Mohammad
Shanappa, Shri K.B.
Sharma, Shri Raghunandan
Shukla, Shri Rajeev
Singh Shri Birender
Singh, Shri Ishwar
Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri N.K.
Singh, Shri R.C.
Singh, Shri Ramchandra Prasad
Singh, Shri Shivpratap
Singh, Shri Veer
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Solanki, Shri Kaptan Singh

Soni, Shrimati Ambika
Sood, Shrimati Binla Kashyap
Soz, Prof. Saif-ud-Din
Sudharani, Shrimati Gundu
Swaminathan, Prof. M.S.
Tariq Anwar, Shri
Thakor, Shri Natuji Halaji
Thakur, Dr. C.P.
Thakur, Dr. Prabha
Thakur, Shrimati Viplove
Tiriya, Ms. Sushila
Tiwari, Shri Shivanand
Trivedi, Dr. Yogendra P.
Uikey, Miss Anusuiya
Vasan, Shri G.K.
Vatsyayan, Dr. (Shrimati) Kapila
Verma, Shri Vikram
Vora, Shri Motilal
Vyas, Shri Shreegopal
Waghmare, Dr. Janardhan
Yadav, Prof. Ram Gopal
Yadav, Shri Ram Kripal
Yadav, Shri Veer Pal Singh
Yechury, Shri Sitaram
Zhimomi, Shri Khekiho

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Now we shall take up the Enacting Formula. There is one amendment by the hon. Minister.

Enacting Formula

SHRI P. CHIDAMBARAM: Sir, I move:

1. That at page 1, line 1, *for* the word “sixty-first”, the word “Sixty- second” be *substituted*.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes : 167
Noes : Nil

AYES – 167

Achuthan, Shri M.P.
Adeeb, Shri Mohammed
Agarwal, Shri Ramdas
Agrawal, Shri Naresh Chandra
Ahluwalia, Shri S.S.
Aiyar, Shri Mani Shankar
Akhtar, Shri Javed
Alvi, Shri Raashid
Amin, Shri Mohammed
Ansari, Shri Ali Anwar
Ansari, Shri Salim
Antony, Shri A.K.
Ashk Ali Tak, Shri
Ashwani Kumar, Shri
Azad, Shri Ghulam Nabi
Badnore, Shri V.P. Singh
Baghel, Prof. S.P. Singh
Baidya, Shrimati Jharna Das
Balagopal, Shri K.N.
Batra, Shri Shadi Lal
Behera, Shri Shashi Bhusan
Bhartia, Shrimati Shobhana

Budania, Shri Narendra
Chatterjee, Shri Prasanta
Chaturvedi, Shri Satyavrat
Chowdary, Shri Y.S.
Condpan, Shri Silvius
Darda, Shri Vijay Jawaharlal
Dave, Shri Anil Madhav
Deora, Shri Murli
Deshmukh, Shri Vilasrao Dagadojirao
Dhindsa, Sardar Sukhdev Singh
Dua, Shri H.K.
Faruque, Shrimati Naznin
Fernandes, Shri Oscar
Ganguly, Dr. Ashok S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goyal, Shri Piyush
Gujral, Shri Naresh
Hashmi, Shri Parvez
Ismail, Shri K.E.
Jaitley, Shri Arun
Javadekar, Shri Prakash
Jayashree, Shrimati B.
Jha, Shri Prabhat
Joshi, Dr. Manohar
Karan Singh, Dr.
Karat, Shrimati Brinda
Karimpuri, Shri Avtar Singh
Kashyap, Shri Narendra Kumar
Katiyar, Shri Vinay

Keishing, Shri Rishang
Kesari, Shri Narayan Singh
Khabri, Shri Brijlal
Khan, Shri Mohd. Ali
Khanna, Shri Avinash Rai
Khuntia, Shri Rama Chandra
Kidwai, Shrimati Mohsina
Kore, Dr. Prabhakar
Koshyari, Shri Bhagat Singh
Krishna, Shri S.M.
Kshatriya, Prof. Alka Balram
Kurien, Prof. P.J.
Kushwaha, Shri Upendra
Lad, Shri Anil H.
Lalhming Liana, Shri
Malihabadi, Shri Ahmad Saeed
Mallya, Dr. Vijay
Mangala Kisan, Shri
Manjunatha, Shri Aayanur
Mathur, Shri Om Prakash
Mishra, Shri Kalraj
Mitra, Dr. Chandan
Mohanty, Shri Kishore Kumar
Mohapatra, Shri Pyarimohan
Mukut Mithi, Shri
Munda, Dr. Ram Dayal
Mungekar, Dr. Bhalchandra
Naik, Shri Pravin
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri

Naqvi, Shri Mukhtar Abbas
Natarajan, Shrimati Jayanthi
Natchiappan, Dr. E.M. Sudarsana
Pande, Shri Avinash
Pany, Shri Rudra Narayan
Parida, Shri Baishnab
Parjapati, Shri Ranbir Singh
Parmar, Shri Bharatsinh Prabhatsinh
Pasha, Shri Syed Azeez
Patel, Shri Kanjibhai
Patel, Shri Surendra Motilal
Pathak, Shri Brajesh
Pradhan, Shrimati Renubala
Prasad, Shri Rajniti
Punj, Shri Balbir
Patil, Shri R.V.M.
Rajeeve, Shri P.
Ram Prakash, Dr.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K. Keshava
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G.N.
Ratna Bai, Shrimati T.
Raut, Dr. Bharatkumar
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rebello, Ms. Mabel
Reddy, Shri M.V. Mysura

Reddy, Dr. N. Janardhana
Reddy, Dr. T. Subbarami
Roy, Shri Abani
Rudy, Shri Rajiv Pratap
Rupala, Shri Parshottam Khodabhai
Rupani, Shri Vijaykumar
Sahani, Prof. Anil Kumar
Sai, Shri Nand Kumar
Saini, Shri Rajpal Singh
Sangma, Shri Thomas
Seelam, Shri Jesudasu
Selvaganapathi, Shri T.M.
Sen, Shri Tapan Kumar
Shafi, Shri Mohammad
Shanappa, Shri K.B.
Sharma, Shri Raghunandan
Shukla, Shri Rajeev
Singh Shri Birender
Singh, Shri Ishwar
Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri N.K.
Singh, Shri R.C.
Singh, Shri Ramchandra Prasad
Singh, Shri Shivpratap
Singh, Shri Veer
Singhvi, Dr. Abhishek Manu

Siva, Shri Tiruchi
Solanki, Shri Kaptan Singh
Soni, Shrimati Ambika
Sood, Shrimati Bimla Kashyap
Soz, Prof. Saif-ud-Din
Sudharani, Shrimati Gundu
Swaminathan, Prof. M.S.
Tariq Anwar, Shri
Thakor, Shri Natuji Halaji
Thakur, Dr. C.P.
Thakur, Dr. Prabha
Thakur, Shrimati Viplove
Tiriya, Ms. Sushila
Tiwari, Shri Shivanand
Trivedi, Dr. Yogendra P.
Uikey, Miss Anusuiya
Vasan, Shri G.K.
Vatsyayan, Dr. (Shrimati) Kapila
Verma, Shri Vikram
Vora, Shri Motilal
Vyas, Shri Shreegopal
Waghmare, Dr. Janardhan
Yadav, Prof. Ram Gopal
Yadav, Shri Ram Kripal
Yadav, Shri Veer Pal Singh
Yechury, Shri Sitaram
Zhimomi, Shri Khekiho

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula, as amended, was added to the Bill.

**TITLE – THE CONSTITUTION (ONE HUNDRED AND
THIRTEENTH AMENDMENT) BILL, 2010**

MR. DEPUTY CHAIRMAN: Now, we shall take up the Title. The question is:

That the Title stands part of the Bill.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes : 167
Noes : Nil

AYES – 167

Achuthan, Shri M.P.
Adeeb, Shri Mohammed
Agarwal, Shri Ramdas
Agrawal, Shri Naresh Chandra
Ahluwalia, Shri S.S.
Aiyar, Shri Mani Shankar
Akhtar, Shri Javed
Alvi, Shri Raashid
Amin, Shri Mohammed
Ansari, Shri Ali Anwar
Ansari, Shri Salim
Antony, Shri A.K.
Ashk Ali Tak, Shri
Ashwani Kumar, Shri
Azad, Shri Ghulam Nabi
Badnore, Shri V.P. Singh
Baghel, Prof. S.P. Singh
Baidya, Shrimati Jharna Das
Balagopal, Shri K.N.
Batra, Shri Shadi Lal
Behera, Shri Shashi Bhusan
Bhartia, Shrimati Shobhana

Budania, Shri Narendra
Chatterjee, Shri Prasanta
Chaturvedi, Shri Satyavrat
Chowdary, Shri Y.S.
Condpan, Shri Silvius
Darda, Shri Vijay Jawaharlal
Dave, Shri Anil Madhav
Deora, Shri Murli
Deshmukh, Shri Vilasrao Dagadojirao
Dhindsa, Sardar Sukhdev Singh
Dua, Shri H.K.
Faruque, Shrimati Naznin
Fernandes, Shri Oscar
Ganguly, Dr. Ashok S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goyal, Shri Piyush
Gujral, Shri Naresh
Hashmi, Shri Parvez
Ismail, Shri K.E.
Jaitley, Shri Arun
Javadekar, Shri Prakash
Jayashree, Shrimati B.
Jha, Shri Prabhat
Joshi, Dr. Manohar
Karan Singh, Dr.
Karat, Shrimati Brinda
Karimpuri, Shri Avtar Singh
Kashyap, Shri Narendra Kumar
Katiyar, Shri Vinay

Keishing, Shri Rishang
Kesari, Shri Narayan Singh
Khabri, Shri Brijlal
Khan, Shri Mohd. Ali
Khanna, Shri Avinash Rai
Khuntia, Shri Rama Chandra
Kidwai, Shrimati Mohsina
Kore, Dr. Prabhakar
Koshiyari, Shri Bhagat Singh
Krishna, Shri S.M.
Kshatriya, Prof. Alka Balram
Kurien, Prof. P.J.
Kushwaha, Shri Upendra
Lad, Shri Anil H.
Lalhming Liana, Shri
Malihabadi, Shri Ahmad Saeed
Mallya, Dr. Vijay
Mangala Kisan, Shri
Manjunatha, Shri Aayanur
Mathur, Shri Om Prakash
Mishra, Shri Kalraj
Mitra, Dr. Chandan
Mohanty, Shri Kishore Kumar
Mohapatra, Shri Pyarimohan
Mukut Mithi, Shri
Munda, Dr. Ram Dayal
Mungekar, Dr. Bhalchandra
Naik, Shri Pravin
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri

Naqvi, Shri Mukhtar Abbas
Natarajan, Shrimati Jayanthi
Natchiappan, Dr. E.M. Sudarsana
Pande, Shri Avinash
Pany, Shri Rudra Narayan
Parida, Shri Baishnab
Parjapati, Shri Ranbir Singh
Parmar, Shri Bharatsinh Prabhatsinh
Pasha, Shri Syed Azeez
Patel, Shri Kanjibhai
Patel, Shri Surendra Motilal
Pathak, Shri Brajesh
Pradhan, Shrimati Renubala
Prasad, Shri Rajniti
Punj, Shri Balbir
Patil, Shri R.V.M.
Rajeeve, Shri P.
Ram Prakash, Dr.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K. Keshava
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G.N.
Ratna Bai, Shrimati T.
Raut, Dr. Bharatkumar
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rebello, Ms. Mabel
Reddy, Shri M.V. Mysura

Reddy, Dr. N. Janardhana
Reddy, Dr. T. Subbarami
Roy, Shri Abani
Rudy, Shri Rajiv Pratap
Rupala, Shri Parshottam Khodabhai
Rupani, Shri Vijaykumar
Sahani, Prof. Anil Kumar
Sai, Shri Nand Kumar
Saini, Shri Rajpal Singh
Sangma, Shri Thomas
Seelam, Shri Jesudasu
Selvaganapathi, Shri T.M.
Sen, Shri Tapan Kumar
Shafi, Shri Mohammad
Shanappa, Shri K.B.
Sharma, Shri Raghunandan
Shukla, Shri Rajeev
Singh, Shri Birender
Singh, Shri Ishwar
Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri N.K.
Singh, Shri R.C.
Singh, Shri Ramchandra Prasad
Singh, Shri Shivpratap
Singh, Shri Veer
Singhvi, Dr. Abhishek Manu

Siva, Shri Tiruchi
Solanki, Shri Kaptan Singh
Soni, Shrimati Ambika
Sood, Shrimati Bimla Kashyap
Soz, Prof. Saif-ud-Din
Sudharani, Shrimati Gundu
Swaminathan, Prof. M.S.
Tariq Anwar, Shri
Thakor, Shri Natuji Halaji
Thakur, Dr. C.P.
Thakur, Dr. Prabha
Thakur, Shrimati Viplove
Tiriya, Ms. Sushila
Tiwari, Shri Shivanand
Trivedi, Dr. Yogendra P.
Uikey, Miss Anusuiya
Vasan, Shri G.K.
Vatsyayan, Dr. (Shrimati) Kapila
Verma, Shri Vikram
Vora, Shri Motilal
Vyas, Shri Shreegopal
Waghmare, Dr. Janardhan
Yadav, Prof. Ram Gopal
Yadav, Shri Ram Kripal
Yadav, Shri Veer Pal Singh
Yechury, Shri Sitaram
Zhimomi, Shri Khekiho

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Title was added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I move:

That the Bill, as amended, be passed.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes : 167

Noes : Nil

AYES — 167

Achuthan, Shri M.P.

Adeeb, Shri Mohammed

Agarwal, Shri Ramdas

Agrawal, Shri Naresh Chandra

Ahluwalia, Shri S.S.

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Alvi, Shri Raashid

Amin, Shri Mohammed

Ansari, Shri Ali Anwar

Ansari, Shri Salim

Antony, Shri A.K.

Ashk Ali Tak, Shri

Ashwani Kumar, Shri

Azad, Shri Ghulam Nabi

Badnore, Shri V.P. Singh

Baghel, Prof. S.P. Singh

Baidya, Shrimati Jharna Das

Balagopal, Shri K.N.

Batra, Shri Shadi Lal

Behera, Shri Shashi Bhusan

Bhartia, Shrimati Shobhana

Budania, Shri Narendra

Chatterjee, Shri Prasanta

Chaturvedi, Shri Satyavrat
Chowdary, Shri Y.S.
Condpan, Shri Silvius
Darda, Shri Vijay Jawaharlal
Dave, Shri Anil Madhav
Deora, Shri Murli
Deshmukh, Shri Vilasrao Dagadojirao
Dhindsa, Sardar Sukhdev Singh
Dua, Shri H.K.
Faruque, Shrimati Naznin
Fernandes, Shri Oscar
Ganguly, Dr. Ashok S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goyal, Shri Piyush
Gujral, Shri Naresh
Hashmi, Shri Parvez
Ismail, Shri K.E.
Jaitley, Shri Arun
Javadekar, Shri Prakash
Jayashree, Shrimati B.
Jha, Shri Prabhat
Joshi, Dr. Manohar
Karan Singh, Dr.
Karat, Shrimati Brinda
Karimpuri, Shri Avtar Singh
Kashyap, Shri Narendra Kumar
Katiyar, Shri Vinay
Keishing, Shri Rishang
Kesari, Shri Narayan Singh

Khabri, Shri Brijlal
Khan, Shri Mohd. Ali
Khanna, Shri Avinash Rai
Khuntia, Shri Rama Chandra
Kidwai, Shrimati Mohsina
Kore, Dr. Prabhakar
Koshiyari, Shri Bhagat Singh
Krishna, Shri S.M.
Kshatriya, Prof. Alka Balram
Kurien, Prof. P.J.
Kushwaha, Shri Upendra
Lad, Shri Anil H.
Lalhming Liana, Shri
Malihabadi, Shri Ahmad Saeed
Mallya, Dr. Vijay
Mangala, Kisan, Shri
Manjunatha, Shri Aayanur
Mathur, Shri Om Prakash
Mishra, Shri Kalraj
Mitra, Dr. Chandan
Mohanty, Shri Kishore Kumar
Mohapatra, Shri Pyarimohan
Mukut Mithi, Shri
Munda, Dr. Ram Dayal
Mungekar, Dr. Bhalchandra
Naik, Shri Pravin
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri
Naqvi, Shri Mukhtar Abbas
Natarajan, Shrimati Jayanthi

Natchiappan, Dr. E.M. Sudarsana
Pande, Shri Avinash
Pany, Shri Rudra Narayan
Parida, Shri Baishnab
Parjapati, Shri Ranbir Singh
Parmar, Shri Bharatsinh Prabhatsinh
Pasha, Shri Syed Azeez
Patel, Shri Kanjibhai
Patel, Shri Surendra Motilal
Pathak, Shri Brajesh
Pradhan, Shrimati Renubala
Prasad, Shri Rajniti
Punj, Shri Balbir
Patil, Shri R.V.M.
Rajeeve, Shri P.
Ram Prakash, Dr.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K. Keshava
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G.N.
Ratna Bai, Shrimati T.
Raut, Dr. Bharatkumar
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rebello, Ms. Mabel
Reddy, Shri M.V. Mysura
Reddy, Dr. N. Janardhana
Reddy, Dr. T. Subbarami

Roy, Shri Abani
Rudy, Shri Rajiv Pratap
Rupala, Shri Parshottam Khodabhai
Rupani, Shri Vijaykumar
Sahani, Prof. Anil Kumar
Sai, Shri Nand Kumar
Saini, Shri Rajpal Singh
Sangma, Shri Thomas
Seelam, Shri Jesudasu
Selvaganapathi, Shri T.M.
Sen, Shri Tapan Kumar
Shafi, Shri Mohammad
Shanappa, Shri K.B.
Sharma, Shri Raghunandan
Shukla, Shri Rajeev
Singh, Shri Birender
Singh, Shri Ishwar
Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri N.K.
Singh, Shri R.C.
Singh, Shri Ramchandra Prasad
Singh, Shri Shivpratap
Singh, Shri Veer
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Solanki, Shri Kaptan Singh

Soni, Shrimati Ambika
Sood, Shrimati Bimla Kashyap
Soz, Prof. Saif-ud-Din
Sudharani, Shrimati Gundu
Swaminathan, Prof. M.S.
Tariq Anwar, Shri
Thakor, Shri Natuji Halaji
Thakur, Dr. C.P.
Thakur, Dr. Prabha
Thakur, Shrimati Viplove
Tiriya, Ms. Sushila
Tiwari, Shri Shivanand
Trivedi, Dr. Yogendra P.
Uikey, Miss Anusuiya
Vasan, Shri G.K.
Vatsyayan, Dr. (Shrimati) Kapila
Verma, Shri Vikram
Vora, Shri Motilal
Vyas, Shri Shreegopal
Waghmare, Dr. Janardhan
Yadav, Prof. Ram Gopal
Yadav, Shri Ram Kripal
Yadav, Shri Veer Pal Singh
Yechury, Shri Sitaram
Zhimomi, Shri Khekiho

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN: The Bill, as amended, is passed by required majority.